

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION**

**PUBLIC INTEREST LITIGATION NO. 167 OF 2022**

Pushkaraj Shekherrao Indurkar ..... Petitioner

Vs.

The State of Maharashtra & Ors. .... Respondents

Mr. Bhushan U. Deshmukh for the Petitioner

Mr. P. P. Kakade, GP a/w. Mrs. R. A. Salunkhe, AGP for the State

**CORAM: S.V.GANGAPURWALA, ACJ &  
SANDEEP V. MARNE, J.**

**DATED : FEBRUARY 8, 2023**

**P.C.**

1. The Petitioner is seeking directions to frame uniform Rules and Regulations for the celebrations of the Ganpati Utsav as per the traditional practices so also seeks directions for safety measures for the public gathering at Ganpati worship place.

2. In the Writ Petition, not a single instance is narrated, as to how the safety measures are not taken. Further the Petitioner also not suggested any such measures. Earlier PIL filed by the present Petitioner bearing PIL No.149 of 2016 seeking directions not to give permission for celebrating Ganpati festival to the unregistered Ganpati Mandals and take action against Ganpati Mandals for collecting donation, so also, to frame guidelines for safety of the

gathering people at Ganpati festivals, is rejected under order dated 2<sup>nd</sup> September 2016. For the same purpose, the second PIL would not be tenable. The Court had observed in its order dated 2<sup>nd</sup> September 2016 in PIL No.149 of 2016 that there is no mention about a particular incident.

3. In the present matter also, no such instances are provided for.
4. In view of order dated 2<sup>nd</sup> September 2016, present PIL cannot be considered. The PIL, as such, is dismissed.

**(SANDEEP V. MARNE, J)**

**(ACTING CHIEF JUSTICE)**